

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 623/ND/2019  
(CA No.483/C-III/ND/19)

In the matter of :

JM Kapoor & Company

.. PETITIONER

Vs.

Novex (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.7.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)

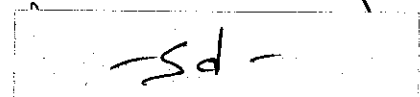
For the Petitioner /Op. Creditor :Mr. Sourit Arora, Advocate for R.P.

For the Respondent/Corporate Debtor :

ORDER

CA No.483/C-III/ND/2019 has been filed by the Resolution Professional for bringing to the notice of the Preferential transaction U/s. 43 of the IBC, 2016 in relation to the transactions made. It is seen from the Application that in the Memo of Parties, names of respondents has not been specified. In the circumstances, this Application is returned to the Registry to file the Memo of parties impleading the Respondents by the R.P. to whom the Notices are required to be issued.

Hence, this Application is returned to the Registry for compliance and the same be listed before this Tribunal after necessary compliance.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit